

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00539/2018

Chandigarh, this the 7th day of May, 2018

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MS. P. GOPINATH, MEMBER (A)**

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Janak Raj Sharma son of Late Sh. Munshi Ram Sharma, aged about 70 years, Income Tax Officer (Retd.), resident of House No.1125, Urban Estate, Phase-2, Jalandhar (Group-B employee).

....APPLICANT

(Present: Mr. Bhrigu Dutt Sharma, Advocate)

VERSUS

1. Union of India through Secretary to Govt. of India, Ministry of Revenue, South Block, New Delhi.
2. Chief Commissioner of Income Tax, Northern Region, Sector 17, Chandigarh.
3. Principal Commissioner of Income Tax, Jalandhar-II.
4. Zonal Accounts Officer, Central Board of Direct Taxes, Jalandhar, 460, Lajpat Nagar, Jalandhar.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 21.08.2017 (Annexure A-11), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion

on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to The Chief Commissioner of Income Tax, Northern Region, (respondent no.2) to consider and decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of two months positively, from the date of receipt of a certified copy of this order.

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